

[Shri Kanwar Lal Gupta]

The matter may be referred to the Supreme Court.

SHRI GOVINDA MENON : I do not agree that it is a matter of constitutional position, because the Constitution is silent on the matter. The Constitution says that the President shall dissolve. This is not a matter which can be referred to the Supreme Court because this is a political matter. I do not want to speak further about the matter because the question of dissolution does not arise now.

It was said that Mrs. Gandhi's Government is a minority Government and all that. Why should you refer to facts which are known to us ?

SHRI C. M. KEDARIA (Mandvi) : Sir, there is no quorum.

MR. DEPUTY-SPEAKER : I think at this time it should not be raised

SHRI GOVINDA MENON : I am finishing in one minute. Mrs. Indira Gandhi was the leader of the largest party and the majority party to begin with. (Interruption) Please be patient. She was the leader of the majority party when the House assembled after the general elections. Because of my friends who left the party and went to the Swatantra and the Jan Sangh camp, therefore our majority has gone. (Interruption ... and they want to create confusion...

SHRI SHEO NARAIN (Basti) : I strongly object to it. The Law Minister must learn. What is this nonsense ?

SHRI GOVINDA MENON : I withdraw the statement.

SHRI SHEO NARAIN : We are not here with the Jan Sangh or the Swatantra camp.

SHRI GOVINDA MENON : I withdraw it.

SHRI KANWAR LAL GUPTA : You are there on account of the communist party. You are Ministers with the help of the communist party.

SHRI JAGANNATH RAO JOSHI (Bhopal) : They have come at least to the

open syndicate camp, but these people have gone to the communistic canopy to hide inside.

SHRI GOVINDA MENON : Yesterday, when Prof. Ranga said that he hopes to form a coalition government, I did not see Mr Sheo Narain raising and objecting it. So, I thought of continuing in that strain. What I meant was not the camp but the bloc. That was what I meant.

SHRI KANWAR LAL GUPTA : What is your bloc ?

SHRI GOVINDA MENON : My bloc is the Congress bloc. (Interruption). Therefore, this question need not arise. Let me come back to the subject. I am thankful to Mr. Reddy for confining himself to the subject, when he spoke. I want to repeat that these are the circumstances why the revision was restored to. It was not done under my direction ; it was not done under the direction of the Government, and all the information which I give to the House was given to me by the Chief Election Commissioner, who, during the last two years and a half, have established a reputation for impartiality and efficiency.

SHRI M. N. REDDY : Sir, I want a clarification. He has not answered it.

MR. DEPUTY-SPEAKER : Order, order. Kindly excuse me.

18.41 hrs.

RE SITTINGS-OF THE HOUSE

MR. DEPUTY-SPEAKER : Now, as you know, the Business Advisory Committee had decided that tomorrow there will be no sitting of the House ; tomorrow being a holiday. Mr Banerjee and Mr Sambhali drew the attention of the House a little while ago that the moon has not been seen, and therefore, the submission was that on Friday also...(Interruption ;

श्री इतहाक सम्भली (धमरोहा) : दिल्ली में नजर नहीं आया, जहाँ जहाँ डायरेक्ट

डायलिंग है वहाँ टेलीफोन किया गया, वहाँ भी नजर नहीं आया ।

[شری اسحاق سمبلی (مردہ) دتی میں نظر نہیں آیا۔ جہاں جہاں ڈائریکٹ ڈائنگ ہے وہاں میں فون کیا گیا وہاں بھی نظر نہیں آیا۔]

MR. DEPUTY-SPEAKER : Let me finish. As it is now, you do not expect me to take any decision about that. That matter would engage the attention of the

Government and the Speaker and they will take some action about it. As it is, now the House stands adjourned till 11 a. m. on Friday. If there is any change, you will be informed.

18.43 hrs.

The Lok Sabha then adjourned till Eleven of the Clock on Friday, December 12, 1969/Agrahayana 21 18⁹¹ (Saka).

— — —